

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

IA No. 1465/2024
and
CP (IB) No. 85/Chd/J&K/2024

IN THE MATTER OF:

Bashir Ahmad Bhat

...Petitioner

Under Section: 94, 99, IBC 2016

Order delivered on 15.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :

Mr. Vishisht, Advocate

For the RP:

Mr. A.S. Likhari, Advocate

and applicant in IA No. 1465/2024

ORDER

IA No. 1465/2024

The present application has been filed to place on record the report of RP under Section 99 of the Code. The same is taken on record subject to just exceptions. Thus, IA No. 1465/2024 is ***disposed of accordingly***. Be tagged with the main petition for further reference purposes.

CP (IB) No. 85/Chd/J&K/2024

It is stated by Ld. Counsel for RP that 31 creditors have been served. He is directed to file an affidavit of service within one week. Ld. counsel for the RP is also directed to supply the copy of the report to Ld. Counsel for the petitioner during the course of day. Let the matter be listed on 22.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)
Preeti

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)